

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:5851  
ANSWERED ON:11.05.2012  
SAVE THE GIRL CHILD  
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**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the objectives for `save the girl child` campaigns;
- (b) the details of the expenditure incurred under `save the girl child` campaign, State-wise; and
- (c) the details of success achieved in proportion to the expenditure incurred in the campaign alongwith top ten States with the highest female sex-ratio?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): With a view to ensure survival and protection of the girl child, the following objectives have been envisaged:

# drawing up of a multi-sectoral roadmap to generate awareness against gender discrimination to improve the survival and protection of girl child.

# to curb sex determination through effective implementation of the implementation of Pre-Conception and Pre-Natal Diagnostic Techniques Act,1994 .

(b): No expenditure is separately booked under 'save the girl child" head. However, funds are released to the states based on needs reflected by them in their State PIPs for undertaking IEC/BCC campaigns for RCH related interventions which include save the girl child campaign also.

(c):

1. As per the Sample Registration System (SRS-RGI), the Sex Ratio at Birth (SRB), has shown an increase from 892 in 2004-06 to 902 in 2006-08 and further to 905 in 2008-10.

2. Regulatory framework has been strengthened in states and action intensified against erring clinics/doctors for violations of the PNDT Act.

3. Quarterly Progress Reports on furnished by States are now reflecting an improved compliance to the provisions of the Act by States. All the states have now constituted State Supervisory Board, State Appropriate Authorities, State Advisory Committees, District Appropriate Authorities, and District Advisory Committees. Meetings of these statutory bodies are also taking place.

4. Field inspections of ultrasound clinics/facilities by the National Inspection and Monitoring Committee (NIMC) and SIMC have been intensified.

5. Comprehensive Information, Education, Communication (IEC) activities have been undertaken by various State Governments, NGOs and community based organizations.

6. Capacity building of Appropriate Authorities under the PNDT Act has been undertaken including sensitization workshops for judicial officers and public prosecutors.